

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 1743
TO BE ANSWERED ON 20.12.2018

MINING IN THE STATE OF GOA

1743. SHRI ARVIND SAWANT:
ADV. NARENDRA KESHAV SAWAIKAR:

Will the Minister of MINES be pleased to state:

- (a) the present status of mining in the State of Goa;
- (b) whether the Government proposes to amend the Mines and Mineral (MMDR) Act, 1957 and if so, the time by which the said amendment is likely to be implemented;
- (c) the details of measures proposed by the Government for resumption of mining activities in Goa;
- (d) the annual revenue from mining in the State of Goa prior to stoppage of mining in Goa in 2018;
- (e) the details of measures taken by the Government to uphold the livelihood of those workers, investors, contractors etc. who have been affected due to stoppage of mining in Goa; and
- (f) the present status of Appeal no. 32108 of 2015 filed by the Goa Foundation and pending before the Supreme Court?

ANSWER

THE MINISTER OF STATE FOR MINES AND COAL
(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

(a): In the matter of Goa Foundation Vs. M/s Sesa Sterlite Ltd. & Ors. in Special Leave to Appeal (Civil) No. 32138 OF 2015 with SLP (C) Nos. 32699-32727 of 2015, Writ Petition (C) No. 711 of 2015 and Writ Petition (C) No. 720 of 2015, Hon'ble Supreme Court of India vide judgment dated 07.02.2018 had cancelled 2nd renewal of 88 mining leases in the State of Goa and directed to stop all mining operations with effect from 16th March, 2018 until fresh mining leases are granted.

As per the information provided by Indian Bureau of Mines (**IBM**), a subordinate office under the administrative control of Ministry of Mines, no mining activity is presently taking place in the State of Goa for any major mineral.

(b) to (e): A proposal has been received from the Government of Goa to amend the Mines and Minerals (Development and Regulation) Act, 1957 and the same is under examination in the Ministry of Mines.

Section 8A(4) of Mines and Minerals (Development and Regulation) Act, 1957 provides that on expiry of the lease period, the lease shall be put up for auction as per the procedure specified in the Mines and Minerals (Development and Regulation) Act, 1957.

As per the information provided by Government of Goa, the annual revenue from mining in the State of Goa for the financial year 2017-18 was as under:

S. No.	Statutory Levies	Amount (in crores)
1.	Royalty	267.11
2.	Goa Iron Ore Permanent Fund	165.85
3.	District Mineral Foundation	72.47
4.	National Mineral Exploration Trust	4.76
	Total	510.19

(f): As per the records available on the official website of Hon'ble Supreme Court and information provided by IBM, Goa Foundation has not filed any Appeal bearing No. 32108 of 2015 before the Hon'ble Supreme Court. However, the Hon'ble Supreme Court has delivered its judgment in S.L.A. (C) No. 32138 of 2015 on 07.02.2018.
